

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : SAS Autocom Engineers India Pvt Ltd

MAIN PETITION NUMBER : CP/567/IB/2018

(IA/MA) APPLICATION NUMBERS

IA/677(CHE)/2022; IA/691(CHE)/2022

ORDER

Ld. Counsel Shri. A G Sathyanarayana for the Applicant/
Liquidator.

Respondents are ex-parte.

These IA's have been filed on the basis of the forensic audit report without explaining how the transactions have taken place and how these transactions can be said to be preferential or fraudulent transactions.

In the absence of any sufficiency of documents proving the transactions, we are not inclined to entertain these applications.

At this stage, Ld. Counsel for the Applicant seeks time to explain the transactions with the documents. Permission granted.

List both the applications for hearing on **29.02.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)